

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 432 (ND) 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

**NAME OF THE COMPANY: M/s Miditech Pvt. Ltd. Vs. Canara Bank & Jupiter Capital Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 10 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner:	Mr. Sanjay Bhatt & Ms. Srishti Kapoor, Advocates		
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	For the Respondent:	Mr. Vijay Kumar, Advocate for Canara Bank		
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**ORDER**

Canara Bank, a financial creditor is strongly resisting the prayer of the Corporate Debtor on grounds that they have not approached this forum with clean hands. Attention of the Adjudicating Authority is being drawn to the financial statement of the petitioner which reflects a long term loan/advance to related party companies, to the tune of more than Rs.11.5 crores.

Ld. Counsel for the Corporate Debtor is granted further opportunity to explain his ground on this aspect. Let the Corporate Debtor also depose on an affidavit what steps have been taken by them for recovery of this loan/advance.

To come up on 19<sup>th</sup> December, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**